

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF WSH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	WSH Private Limited
2.	Date of incorporation of corporate debtor	29/08/2017
3.	Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909GJ2017PTC098860
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 701 Yash Aqwa, 7 th Floor, Nr. Vijay Cross Road, Navrangpura, Ahmedabad, 380013, Gujarat
6.	Insolvency commencement date in respect of corporate debtor	27/01/2021 (Certified Copy of Order Received on 04/02/2021).
7.	Estimated date of closure of insolvency resolution process	02/08/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Suhas Dinkar Bhattbhatt IBBI/IPA-002/IP-N00571/2017-18/11738
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Email: cssuhasb@gmail.com Add: 212, Atlantis, K-10, B Tower, Opp. Honest Restaurant, Near Genda Circle, Sarabhai Road, Vadodara, Gujarat, 390007.
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Email: sbhattbhattco@gmail.com Add: 520, Grand K-10, Opp. Honest Restaurant, Near Genda Circle, Vadodara, Gujarat, 390007.
11.	Last date for submission of claims	18/02/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable As Of Now
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable As Of Now
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:- https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **WSH Private Limited** on 27/01/2021 (Certified Copy of Order Received on 04/02/2021).

The creditors of WSH Private Limited, are hereby called upon to submit their claims with proof on or before 18/02/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 05/02/2021
Place: Vadodara


Suhas Dinkar Bhattbhatt
Interim Resolution Professional
IP Reg. No.: IBBI/IPA-002/IP-N00571/2017-18/11738

